The Insolvency and Bankruptcy Board of India amends Regulations relating to corporate
insolvency proceedings

The Insolvency and Bankruptcy Board of India (IBBI) notified the following Amendment
Regulations, 2020 today:
(a) the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate
Persons) (Fifth Amendment) Regulations, 2016
(b) the Insolvency and Bankruptcy Board of India (Liquidation Process) (Fourth Amendment)
Regulations, 2020
(c) the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment)
Regulations, 2020

2. The Insolvency and Bankruptcy Code, 2016 (Code) enables a financial creditor (FC), among
others, to initiate corporate insolvency resolution process (CIRP) against a corporate debtor
(CD). The FC, along with the application, is required to furnish “record of the default recorded
with the information utility or such other record or evidence of default as may be specified”. In
exercise of this power, the IBBI amended the Regulations to specify two ‘other record or
evidence of default’, namely, (a) certified copy of entries in the bankers’
book, and (b) order of a court or tribunal that has adjudicated upon the non-payment of a debt.

3. The Code defines financial information to mean certain records and ‘such other information
as may be specified’. In exercise of this power, the IBBI amended the Regulations to specify
public announcement made under the Code as financial information. It mandated the
Information Utilities to disseminate the public announcement to its registered users, who are
creditors of the CD undergoing insolvency proceeding. This is in addition to publishing the
public announcement in the newspapers and websites as required in the Regulations.

4. The Regulations provide that the Interim Resolution Professional (IRP) / Resolution
Professional (RP) shall verify every claim and thereupon maintain a list of creditors and update
it. He is required to file the list of creditors with the Adjudicating Authority (AA) and display it
on the website, if any, of the CD. The IBBI amended the Regulations to require the IRP/RP to
submit the list of creditors on an electronic platform for dissemination on its website. This will
improve transparency and enable stakeholders to ascertain the details of their claims at a central
place.

5. The resolution plan usually provides payment of debts to the creditors of the CD. In the
interest of transparency, the IBBI amended the Regulations to require the RP to intimate each
claimant the principle or formulae for payment of debts under a resolution plan, within 15 days
of the order of the AA approving such resolution plan.

6. The Code envisages early closure of liquidation process so that the assets of the CD are
released for alternate uses expeditiously. However, the process takes longer where the liquidation estate includes a ‘not readily realisable asset’. To facilitate quick closure of the liquidation process, the IBBI amended the Regulations to enable the liquidator to assign or transfer a ‘not readily realisable asset’ to any person in consultation with the stakeholders’ consultation committee. For this purpose, “not readily realisable asset” means any asset included in the liquidation estate which could not be sold through available options and includes contingent or disputed assets, and assets underlying proceedings for preferential, undervalued, extortionate credit and fraudulent transactions. Thus, a liquidator shall attempt to sell the assets at the first instance, failing which he may assign or transfer an asset to any person, in consultation with the stakeholders’ consultation committee, and failing which he may distribute the undisposed of assets amongst stakeholders, with the approval of the AA.

7. There may be a creditor who may not be willing to wait for completion of liquidation process for realisation of his debt. The IBBI amended the Regulations to enable a creditor to assign or transfer the debt due to it to any other person in accordance with the laws for the time being in force dealing with such assignment or transfer.

8. The amended regulations are effective from today. These are available at www.mca.gov.in and www.ibbi.gov.in.

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